

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

Company Appeal (AT) (Ins) No. 83 of 2021

IN THE MATTER OF:

Inkel Ltd.

...Appellant

Versus

Shaji Mathew & Anr.

...Respondents

Present: -

**For Appellant: Mr. Arun Kathpalia, Sr. Adv. With Mr. Pratap Venugopal,
Mr. Surekha Raman, Mr. Shiv Shankar Panicker, Mr.
Jagriti Sanghi, Advocates**

For Respondent: Mr. Hari kumar G Nair, Advocate

ORDER
(Virtual Mode)

09.04.2021 Ld. Sr. Counsel for the Appellant submits that the notice has been sent to Respondent No. 2, returned unserved, therefore, he may be permitted to serve the notice through publication in newspaper which is circulated in the area where the registered office of the Company is situated.

Permitted, after compliance, filed the copy of the newspaper alongwith affidavit.

Ld. Sr. Counsel for the Appellant further seeks and is granted two weeks' time to file Rejoinder.

Let the matter be fixed 'For Admission (After Notice)' on **17th May, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.